

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Arbitration Act, 1940".

The motion was adopted.

Shri Raghunath Singh: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 53).

Shri Raghunath Singh (Varanasi): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

Shri Raghunath Singh: I introduce the Bill.

COMPANIES (AMENDMENT) BILL*

(Amendment of section 293)

Shri Mahanty (Dhenkanal): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956".

The motion was adopted.

Shri Mahanty: I introduce the Bill.

CANTONMENTS (AMENDMENT)
BILL*

(Amendment of sections 13 and 60 and omission of section 14)

Shri Jhulan Sinha (Siwan): I beg to move for leave to introduce a Bill further to amend the Cantonments Act, 1924.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924".

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill

CENTRAL GOVERNMENT SER-
VANTS (OPTION FOR JOINING
CONTRIBUTORY HEALTH SER-
VICE SCHEME) BILL - Contd.

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by Shri Jhulan Sinha on the 26th July, 1957;

"That the Bill to provide option for the Central Government Servants joining the Contributory Health Service Scheme of the Government of India, be taken into consideration".

Out of three hours allotted for discussion of the Bill, 53 minutes were taken up on the 26th July, 1957, and two hours and seven minutes are still available. Shri D. C. Sharma may now continue his speech.

Shri D. C. Sharma (Gurdaspur): I was making the point last time that the gradation of fees was there for those who join the scheme and it is such that it does not spread the benefits of the scheme evenly over all sections of the people who join it. I was saying that if you pay eight annas a month for the scheme, you get eight annas worth of attention,

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